

MEGHALAYA LEGISLATIVE ASSEMBLY

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**BUDGET SESSION
LIST OF BUSINESS
FRIDAY, MARCH 25, 2011**

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GOVERNMENT BUSINESS

1. Questions.
2. Voting on Demands for Grants.
3. (a) Dr. Mukul Sangma, Chief Minister in-charge, Finance to beg leave to introduce the Meghalaya Appropriation (No.II) Bill, 2011.

(b) If leave be granted to introduce the Bill.
4. Shri. Rowell Lyngdoh, Deputy Minister in-charge Parliamentary Affairs to move:-
“That the second proviso to sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.II) Bill, 2011 be suspended for the time being in so far as the rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.
5. (a) Dr. Mukul Sangma, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.II) Bill, 2011 be taken into consideration.

(b) Consideration of the Meghalaya Appropriation (No.II) Bill, 2011 clause by clause.
6. Dr. Mukul Sangma, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.II) Bill, 2011 be passed.
7. (a) Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Health and Family Welfare to move that the Meghalaya Prohibition of Smoking and Non- Smokers Health Protection (Repealing) Bill, 2011 be taken into consideration.

(b) Consideration of the Meghalaya Prohibition of Smoking and Non-Smokers Health Protection (Repealing) Bill, 2011 clause by clause.

8. Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Health and Family Welfare to move that the Meghalaya Prohibition of Smoking and Non-Smokers Health Protection (Repealing) Bill, 2011 be passed.

9. (a) Dr. Mukul Sangma, Chief Minister in-charge Finance to move that Meghalaya Infrastructure Development Finance Board Bill, 2011 be taken into consideration.

(b) Consideration of the Meghalaya Infrastructure Development Finance Board Bill, 2011 clause by clause.

10. Shri Dr. Mukul Sangma, Chief Minister in-charge Finance to move that the Meghalaya Infrastructure Development Finance Board Bill, 2011 be passed.

11. (a) Shri P. Tynsong, Minister in-charge Municipal Administration to move that the Meghalaya Community Participation Bill, 2011 be taken into consideration.

(b) Consideration of the Meghalaya Community Participation Bill, 2011 clause by clause.

12. Shri P. Tynsong Minister in-charge Municipal Administration to move that the Meghalaya Community Participation Bill be passed.

13. (a) Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Parliamentary Affairs to move that the Legislative Assembly of Meghalaya (Member's Pension) (Amendment) Bill, 2011 be taken into consideration.

(b) Consideration of the Legislative Assembly of Meghalaya (Member's Pension) (Amendment) Bill, 2011 clause by clause.

14. Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Parliamentary Affairs to move that the Legislative Assembly of Meghalaya (Member's Pension) (Amendment) Bill, 2011 be passed.

15. Dr. Mukul Sangma, Chief Minister in-charge, Finance to lay the Statement Showing Quarterly Review of the Trend in Receipts-Expenditure of the State relative to Quarterly BE for 2010-11 prepared in accordance with requirement of the Clause 9(1) of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006.
16. Shri Rowel Lyngdoh, Deputy Chief Minister in-charge, Labour to lay the Notification No.LBG.125/96/pt/Vol-II/338 relating to the Meghalaya Building and Construction Workers (Regulation of Employment and Conditions of Service) (Amendment) Rules, 2010.
17. Shri F. W. Momin, Minister in-charge, Community & Rural Development to lay the Annual Report relating to the Implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in Meghalaya for the year, 2009-2010.
18. Smti. Ampareen Lyngdoh, Minister in-charge, Tourism to lay the Annual Report of the Meghalaya Tourism Development Corporation (MTDC) for the years, 1983- 84 to 1994-95.
19. Dr. Mukul Sangma, Chief Minister to move a Motion for constituting a Committee to examine, to inquire into, and to make suitable recommendations in regard to the alleged illegal collections taking place on different National Highways in the State, in pursuance of an assurance given to the House on 21st March, 2011.
20. Prorogation/Adjournment Sine-die.
21. National Anthem.

Shillong
March 24th, 2011.

H. Myllemngap
Secretary,
Meghalaya Legislative Assembly.